NATIONAL COMPANY LAW TRIBUNAL **DIVISIONAL BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 28/04/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: CP/23/2017

NAME OF THE PETITIONER(S)

: ASHOK KUMAR KANODIA & 2 ORS

NAME OF THE RESPONDENT(S)

: SRINIDHI SYNTHETICS LTD & ANOTHER

UNDER SECTION

: 241/242

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

S.R. RAJAGOPAL ROHAN RAJASEKARAN

PREETHI. S. ARASU

Counsel for Petitioners

2. R. VIDHXASHANKAR?

ORDER

Counsel representing both the parties are present. CP 23/2017 has been filed u/s 241/242 r/w 244 of the Companies Act, 2013. The petitioners jointly hold more than 27% of shares. They fulfil the requirements of 244 of the Companies Act, 2013. The petition is admitted for hearing. At this stage, Shri Ashok Kumar, caused appearance on behalf of the respondents and submitted that he has not received the papers. Counsel for petitioner is directed to provide all the papers including the documents to the respondents, who is directed to file counter within three weeks. Thereafter the petitioner shall file rejoinder before the next date of hearing. Respondents are directed to maintain the status quo in relation to the directorship and the pattern of shareholding till further order. Put up on 19.06.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)